## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 321 & 322 of 2018 IN DFR NO. 278 OF 2018

Dated:	27 <sup>th</sup> March, 2018				
Present:	Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member				
•	<mark>tter of</mark> : Sanmar Limited Vs. Generation and Distribut	ion Corpo	oration Ltd. & Anr.		Appellant(s) Respondent(s)
Counsel for	the Appellant(s)	:	Mr. Anand Ganes Ms. Neha Garg	san	
Counsel for	the Respondent(s)	:			

## ORDER IA NO. 321 OF 2018 (For leave to file Appeal)

We have heard the learned counsel appearing for the Appellant in the IA No.321 of 2018 (for leave to file the appeal). He submitted that, in the light of the statement made in the application, the same may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and reasons stated in the Application, leave to file the appeal is granted. The IA No. 321 of 2018 is allowed. Accordingly, the application stands disposed of.

## IA NO. 322 OF 2018 IN DFR NO. 278 OF 2018

Issue notice on IA No. 322 of 2018 (for delay in filing appeal) to the Respondents returnable on 10.04.2018. Dasti, in addition, is also permitted.

List this matter on <u>10.04.2018</u>.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

js/vt